

**NATIONAL COMPANY LAW TRIBUNAL
AMARAVATI BENCH**

(Virtual Hearing)

PRESENT: SHRI RAJEEV BHARDWAJ – MEMBER (JUDICIAL)

: SHRI SANJAY PURI – MEMBER (TECHNICAL)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING HELD ON 30.04.2024 AT 01:00 P.M.

TC/CP. Nos.	CA/IA No.	Section / Rule	Name of Parties
CP(IB)/116/9/AMR/2022	Main Case	9 of IBC	Haldia Petrochemicals Limited Vs. VR Commodities Private Limited
	IA(IBC)/168/2023	Rule 11 of NCLT Rules	VR Commodities Private Limited (CD) Vs Haldia Petrochemicals Limited (OC)

ORDER

Present: Mr. Mainak Bose & Mr. Debjyoti Saha, Proxy counsels for the OC.

Ms. Arveen Sharma, Ld. Counsel for the CD.

It is stated by the Ld. Counsel for the Respondent that he has filed an IA i.e. IA (IBC)/164/2024 in e-portal, but not filed physical copy. Hence, the Ld. Counsel is directed to file the physical copy well before the next date of hearing. For hearing, list the matter on 06.05.2024.

IA (IBC)/168/2023:

Present: Ms. Arveen sharma, Ld. Counsel for the Applicant.

Mr. Mainak Bose & Mr. Debjyoti Saha, Proxy counsels for the Respondent.

For hearing, list the matter on 06.05.2024.

Sd/r

**SANJAY PURI
MEMBER (TECHNICAL)**

Sd/r

**RAJEEV BHARDWAJ
MEMBER (JUDICIAL)**